

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 23
CP (IB) No. 314/Chd/Hry/2019**

**Under Section 9 of the Insolvency
& Bankruptcy Code, 2016**

In the matter of:-

Peppermint Clothing Private Limited ...Petitioner-Operational Creditor

Vs.

Vibgyor Retail Private Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Vipul Sharma, Advocate for the petitioner-operational creditor.

Respondent-corporate debtor has already proceeded *ex parte* vide order dated 31.01.2020.

Written submission has been filed by petitioner-operational creditor vide Diary No. 00241/1 dated 06.10.2022. The same is taken on record. It is stated by learned counsel for the petitioner-operational creditor that he has been informed today itself that in some other proceedings the CIRP has already been initiated against the same corporate debtor. A short date is requested by learned counsel for the petitioner-operational creditor for furnishing the details of the said order. Let the same be filed at least three days before the next date of hearing. The matter be listed on 13.12.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

December 02, 2022

YP